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**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP No 457/97 199

..... Shyam Sunder Arora Versus Union of India and ors.

Date of Order	Orders
18.11.1999	<p>Mr. P.N.Jati, counsel for the applicant</p> <p>It appears that the applicant has filed this Original Application without exhausting remedies available to him as provided under Section 20(3) of the Administrative Tribunals Act, 1985.</p> <p>The learned counsel for the applicant submits that the applicant has filed an appeal against the order imposing penalty dated 9.12.1996 on 27.10.1997 which has not been disposed of so far by the respondent No.1.</p> <p>We, therefore, direct respondent No.1 to decide/dispose of the appeal filed by the applicant within two months from the date of receipt of copy of this order.</p> <p>With the above directions, this Original Application is disposed of at this stage.</p> <p><i>Arora</i> (N.P.NAWANI) Member (A)</p> <p><i>Singh</i> (S.K.AGARWAL) Member (J)</p> <p>Copy sent to R/1 Smt. 5796 Dated 21/12/99</p> <p>25/11/99 161/99-</p>